

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.592/MP/2020

Subject : Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5 (11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to implement the Must Run station accorded to the Petitioner's Solar Project in letter and spirit and compensate the Petitioner for the unlawful and arbitrary curtailment of generation from the Petitioner's Solar Project.

Date of Hearing : 11.11.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Solairepro Urja Private Limited (SUPL)

Respondents : Andhra Pradesh State Load Despatch Centre (AP SLDC) and 3 Ors.

Parties Present : Shri Aniket Prasoon, Advocate, SUPL
Ms. Akanksha Tanvi, Advocate, SUPL
Ms. Mita Chojal, SUPL
Shri Venkatesh, Advocate, NTPC
Shri Abhiprav Singh, Advocate, NTPC
Shri Rishub Kapoor, Advocate, NTPC
Shri Ishpaul Uppal, NTPC
Shri Sidhant Kumar, Advocate, AP SLDC
Ms. Manyaa Chandok, Advocate, AP SLDC

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that pursuant to the admission of the matter on 13.4.2021, the Respondent, APSLDC has only filed a limited reply on the issue of jurisdiction and maintainability of the present Petition. However, in a similar matter, namely, Petition No. 342/MP/2019 (Prayatna Developer Pvt. Ltd. v. AP SLDC and Ors.), the Commission vide order dated 27.9.2021 has held that this Commission has the jurisdiction to adjudicate the issue involved in the matter. Therefore, objections towards jurisdiction and maintainability of the Petition no longer survive and the Respondents may be directed to file their reply on the merits of the case.

3. The learned counsel for the Respondent, APSLDC confirmed that as regards the issue of jurisdiction and maintainability, the present case is squarely covered by the decision of the Commission dated 27.9.2021 in Petition No. 342/MP/2019. Accordingly,

the learned counsel for the Respondent requested three weeks' time to file reply to the Petition on merits.

4. The learned counsel for the Respondent, NTPC submitted that the Respondent has already filed its reply to the Petition.

5. Considering the submissions made by the learned counsel for the parties, the Commission directed the Respondents to file their reply on the merits, if any, by 6.12.2021 with copy to the Petitioner, who may file its rejoinder, if any, by 22.12.2021. The due date of filing of reply and rejoinder should be strictly complied with.

6. The Petition will be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**